

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2306/ND/2019

IN THE MATTER OF:

Mrs. Sunita Jaiswal &Anr.

...PETITIONER

Vs.

M/s. Ireo Residences Company Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 25.10.2019

Coram:

**JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Mr. Mohd. Adi Alvi, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

Learned counsel for the petitioner is present and states that advance copy of the application has been served upon the respondent and affidavit of service on record. None for the respondents. Put up on 20.11.2019.

S-d

**(V.K. Subburaj)
Member (T)**

S-d

**(Rajesh Dayal Khare,
Member (J)**